

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

APPLICATION No. 1959/86(T)  
(C.P. NO. 443/84 )

COMMERCIAL COMPLEX, (BDA)  
INDIRANAGAR,  
BANGALORE-560 038.

DATED: 4-6-87

APPLICANT

vs

RESPONDENTS

Shri Keshava Rao, C.A.  
TO

The Secy, M/o Railways and 4 Ors

1. Shri Keshava Rao C.A.  
Railway Cottage  
Behind Southern Railway System  
Technical School  
Bangalore - 560 023
2. Shri M.S. Ananda Ramu  
Advocate  
128, Cubbonpet Main Road  
Bangalore - 560 002
3. The Secretary  
Ministry of Railways  
Rail Bhavan  
New Delhi-110 001
4. The General Manager  
Southern Railway  
Park Town  
Madras - 600 003

5. The Chief Engineer (Construction)  
Southern Railway  
No. 18, Millers Road  
Bangalore - 560 001
6. The Inspector of Works  
Southern Railway  
Bangalore City Railway Station  
Bangalore
7. The Inspector of Works  
Southern Railway  
Diesel Loco Shed  
Krishnarajapuram  
Bangalore
8. Shri M. Sreerangaiah  
Railway Advocate  
3, S.P. Buildings  
10th Cross, Cubbonpet Main Road  
Bangalore - 560 002

*sub*  
SUGGESTED SUBJECT: SENDING COPIES OF ORDER PASSED BY THE  
BENCH IN APPLICATION NO. 1959/86(T)

....

Please find enclosed herewith the copy of the Order  
passed by this Tribunal in the above said Application on

2-6-87

*recd 16/1/87 copy  
Braggivam*

*for*  
*CL: As above.*

*For DEPUTY REGISTRAR  
(JUDICIAL)*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS THE SECOND DAY OF JUNE, 1987

Present : Hon'ble Justice Shri K.S.Puttaswamy ... Vice-Chairman

Hon'ble Shri P. Srinivasan ... Member (A)

APPLICATION No.1959/86(T)

Keshava Rao, C.A.  
Railway Cottage,  
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Bangalore-560 023

... Applicant

(Shri M.S.Ananda Ramu .. Advocate)

V.

Union of India by its Secretary,  
Ministry of Railways,  
Rail Bhavan, New Delhi.

General Manager,  
Southern Railway,  
Park Town, Madras.

The Chief Engineer (Construction),  
Southern Railway,  
No.18, Millers Road,  
Bangalore-1.

The Inspector of Works,  
Southern Railway,  
Bangalore City Rly, Stn. Bangalore,

The Inspector of Works,  
Southern Railway,  
Diesel Loco Shed,  
Krishnarajapuram, Bangalore.

... Respondents

(Shri M. Srirangaiah ... Advocate)

This application came up for hearing today. Hon'ble Vice Chairman  
made the following:

O R D E R

This is a transferred application received from the High Court of  
Karnataka under Section 29 of the Administrative Tribunals Act, 1985.  
The applicant had sought for permission to sue as indigent person but  
when the application was pending before this Tribunal the applicant has  
made a separate application under Section 19 of the Act paying the  
necessary fee thereon which has now been registered as A No.93/87.

In this view Shri M.S. Ananda Ramu, learned counsel for the applicant



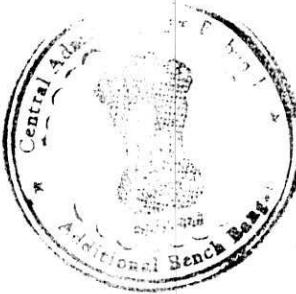
does not rightly press this application. We, therefore, dismiss this application as not pressed. But in the circumstances of the case parties to bear their own costs.

Sd/L

Sd/L

VICE CHAIRMAN 2/4/87

MEMBER (A)



1/4/87 (P.W.)

APRIL 16/87

SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

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Present : Hon'ble Justice Shri K.S.Puttaswamy ... Vice-Chairman  
Hon'ble Shri P. Srinivasan ... Member (A)

APPLICATION No.1959/86(T)

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Bangalore-560 023

... Applicant

(Shri M.S.Ananda Ramu .. Advocate)

v.

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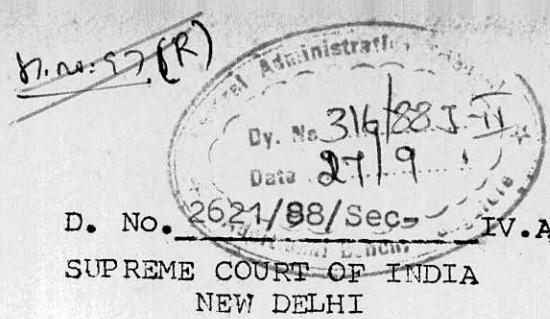
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bsv

*Ad. P. M. S.*  
VICE CHAIRMAN 2/6/87

*P. S. 2/6/87*  
MEMBER (A)



From:

The Additional Registrar,  
Supreme Court of India,  
New Delhi

Dated 15th September, 1988

To

The Registrar,  
Central Administrative Tribunal  
Commercial Complex (BDA)

INDIRA NAGAR, BANGALORE-560 038  
PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 7018 OF 1988  
(Petition under Article 136 of the Constitution of India, for

Special Leave to Appeal to the Supreme Court from the ~~judgment~~  
~~x & Order dated 2-6-87 of the High Court of~~  
Central Administrative Tribunal, Bangalore Bench, Bangalore in  
Application No. 1959/86(T) )

Keshava Rao

.....Petitioner .

Union of India & Others. vs

.....Respondents.

Sir,

I am to inform you that the Petition above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the Petitioner above-named from the ~~judgment~~ and Order of the Central Administrative Tribunal, Bangalore ~~High Court~~ noted above and that the same was/were dismissed/ disposed of by this Court on the 14th day of September, 1988.

Send to CAS  
8th Bench  
9/88  
AS

SP/10

Yours faithfully,  
Jayaram  
for ADDL. REGISTRAR.

AS/

ns/14.9.1988/ivA\*

AS/ 26/9 8th B. K.